

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 906/2024**

**IN THE MATTER OF:**

**VARSHA AGGARWAL & ORS.**

**...APPLICANT(s)**

**VERSUS**

**UNION OF INDIA & ORS.**

**...RESPONDENT(s)**

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2.	A COPY OF THE NOTICE IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-1	

**THROUGH COUNSEL**



**BHANWAR PAL SINGH JADON  
COUNSEL FOR RESPONDENT NO. 6  
[bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com) | 6375115224**

**DATE: 20.08.2025**

**PLACE: NOIDA**



**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 906/2024**

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**RESPONSE BY WAY OF AFFIDAVIT BY RESPONDENT NO. 6, STATION  
HOUSE OFFICER, SECTOR- 126, NOIDA**

I, BHUPENDRA SINGH aged about 48 years, S/o Sh. Vijay Pal Singh posted as Station House Officer, Sector- 126, Noida, Uttar Pradesh, do hereby solemnly affirm and state as under:

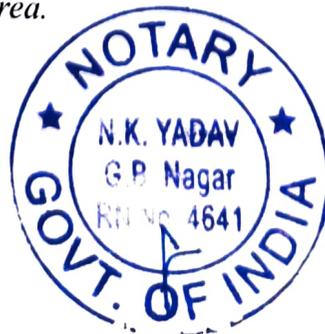
1. I, Bhupendra Singh, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That in the present matter the Applicant has raised allegation against respondent no. 3, Jaypee Infratech Limited. It is alleged that Respondent no. 3 is making major changes in Jaypee Wishtown, a township located at Sector



128-134, Noida, District Gautam Budh Nagar. The allegation is that these changes are being made in violation of the environmental norms.

3. That the answering Respondent i.e. Respondent no. 6 is responsible for maintaining law and order within its jurisdiction.
4. That in compliance with the directions issued by the Hon'ble Tribunal vide order dated 21.04.2025, a physical inspection of the locations indicated as A/B/C/D in the map annexed in the present Original Application at Jaypee Wish Town, Sector-128, Noida has been carried out. The operative part of the order dated 21.04.2025 is stated below:

*"...5. Applicant has prayed for interim direction in the meanwhile. Plea of the applicant is that respondent no.3-project proponent is making major changes in the township in violation of the environmental norms and the area of the township is located in the Yamuna river bed and the area comes under designated National Bird Sanctuary i.e. Okhla Bird Sanctuary and construction is being raised on the green area.*



6. *In spite of the repeated opportunity, neither response has been filed by respondent no.2-NOIDA nor by respondent no.3-project proponent. Construction on the flood plain of river Yamuna or in violation of any environmental norms cannot be allowed to continue. Hence, we direct all the concerned authorities to ensure that no illegal construction is raised by project proponent in the meanwhile on the flood plain zone of river Yamuna in violation of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 dated 07.10.2016 and also that no construction is done by respondent no.3 in violation of the environmental norms till the next date of hearing...*”

5. That during the inspection a notice dated 19.08.2025 has been duly served to the authorized representative of Respondent No. 3 (Project Proponent). In the said notice, it has been specifically directed to the Project Proponent that strict compliance of the environmental norms and directions issued by the Hon'ble Tribunal must be ensured, and that no illegal or unauthorized construction shall be carried out in the Yamuna floodplain in violation of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.



A handwritten signature in blue ink, located to the right of the notary seal.

A copy of the notice is annexed herewith and marked as **ANNEXURE-1**.

6. That it is humbly submitted before the Hon'ble Tribunal that the Deponent will ensure compliance with any order/direction is issued by this Hon'ble Tribunal and competent statutory authority. Furthermore, full cooperation will be provided so that any illegal activity, construction in restricted areas, or construction in environmentally sensitive areas can be prevented.
  
7. That the Respondent assures the Hon'ble Tribunal that if any kind of illegal activity, encroachment, unauthorized construction, or incident causing damage to the environment is reported by the competent authority or comes into notice during police duty, immediate and lawful action shall be taken by the Deponent.
  
8. That it is further submitted that continuous full cooperation shall be provided to the competent statutory authorities, as and when required, and it shall also be ensured that the aforesaid Project Proponent duly complies with all orders/directions issued by the Hon'ble Tribunal.



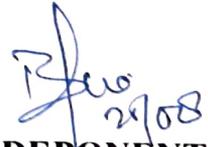
9. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

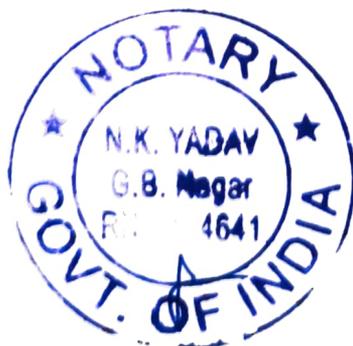
10. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

  
DEPONENT

**VERIFICATION**

Verified at NOIDA on this 20 day of AUGUST, 2025,  
that the contents of the above affidavit from paragraphs 1 to 10 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

  
DEPONENT



20 AUG 2025

**ATTESTED**

  
N. K. YADAV  
Advocate Notary  
(G.B. Nagar)

अधिकृत प्रतिनिधि,

जेपी एसोसिएट्स / जेपी विश टाउन, सेक्टर-128, नोएडा

विषय: NCR क्षेत्र में भवन निर्माण हेतु माननीय राष्ट्रीय हरित अधिकरण (NGT), प्रधान पीठ, नई दिल्ली द्वारा जारी दिशा-निर्देशों / शर्तों के अनुपालन के संबंध में।

मान्यवर,

1. यह संज्ञान में आया है कि माननीय राष्ट्रीय हरित अधिकरण, प्रधान पीठ, नई दिल्ली ने दिनांक 21.04.2025 को O.A. No. 906/2024 (वर्षा अग्रवाल बनाम भारत संघ एवं अन्य) में निम्न निर्देश दिए हैं-

- यमुना नदी के बाढ़ क्षेत्र (Floodplain Zone) में किसी भी प्रकार का अवैध या अनधिकृत निर्माण न किया जाए;
- पर्यावरणीय मानकों, River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 तथा NCR क्षेत्र के लिए NGT द्वारा जारी गाइडलाइन के उल्लंघन में कोई निर्माण न किया जाए;
- ओखला पक्षी विहार (Okhla Bird Sanctuary) एवं हरित क्षेत्र में किसी भी प्रकार की गतिविधि पारिस्थितिक संतुलन के प्रतिकूल न हो।

2. उपरोक्त निर्देशों के अनुपालन में, आपको यह निर्देशित किया जाता है कि उपर्युक्त सभी दिशा-निर्देशों एवं शर्तों का कठोरता से पालन सुनिश्चित करें।

3. आपको आगे यह भी निर्देशित किया जाता है कि-

- यदि कोई निर्माण पर्यावरणीय मानकों के उल्लंघन में किया जा रहा हो तो उसे तत्काल बंद करें;
- सभी प्रचलित निर्माण कार्यों का अभिलेख सुरक्षित रखें और सक्षम वैधानिक प्राधिकरण को निरीक्षण हेतु उपलब्ध कराएँ;

- सक्षम प्राधिकरण (नोएडा प्राधिकरण/UPPCB/MoEF) को निर्धारित समयावधि में अनुपालन रिपोर्ट प्रस्तुत करें।

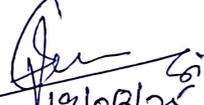
4. कृपया ध्यान दें कि उपर्युक्त निर्देशों का उल्लंघन होने पर आपके विरुद्ध कठोर विधिक कार्यवाही की जाएगी, जिसमें निर्माण कार्य को रोकना/सील करना, संज्ञेय अपराध का पंजीकरण करना तथा माननीय अधिकरण के आदेशानुसार अन्य कार्यवाही सम्मिलित होगी।

यह नोटिस विधि द्वारा प्रदत्त अधिकार एवं माननीय अधिकरण के आदेशों के अनुपालन में जारी किया जाता है।

दिनांक: 19.08.2025

स्थान: जे0 पी विशटाउन सेक्टर 128, नोएडा

गुप्त मित्र  
 (विपिन कुमार सिंह)  


  
 19/08/25  
 (विपिन कुमार)

उ0नि0

चौकी प्रभारी विशटाउन

थाना सेक्टर-126, नोएडा

जिला गौतम बुद्ध नगर, उ.प्र.